

**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS
(1954—55)**

TWENTY-NINTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI
*April, 1955.***

0.22

MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS

1. Shri M. Ananthasayanam Ayyangar (*Chairman*).
2. Shri Nemi Chandra Kasliwal
3. Shri P. Natesan
4. Shri Raghunath Singh
5. Shri Nageshwar Prasad Sinha
6. Shrimati Ammu Swaminadhan
7. Shri Choithram Partabrai Gidwani
8. Dr. Natabar Pandey
9. Shri Tridib Kumar Chaudhuri
10. Shri Ganesh Sadashiv Altekar
11. Shri Goswamiraja Sahdeo Bharati
12. Shri Narendra P. Nathwani
13. Shri C. R. Basappa
14. Shri B. H. Khardekar
15. Shri T. B. Vittal Rao.

SECRETARIAT

Shri N. C. Nandi—*Deputy Secretary*

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ON behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee, present this, their Twenty-ninth Report.

2. The Committee met on the 25th April, 1955 for allocation of time for discussion of three Bills (*vide Appendix*) under Rule 44(1)(c) of the Rules of Procedure and also to consider requests for changing the category from B to A of two Bills, *viz.* the Indian Registration (Amendment) Bill by Shri Satis Chandra Samanta and the Prevention of Cow Slaughter Bill by Shri Nand Lal Sharma.

II. Allotment of time to Bills

3. The Members-in-charge of the three Bills for which allocation of time was to be made had been invited to be present at the sitting. Shrimati Sushama Sen was present at the sitting.

4. The Committee, having considered all aspects, allotted time for each Bill as shown in the Appendix.

III. Reclassification of Bills

5. The Committee then considered the letter from Shri Satis Chandra Samanta requesting that the classification of his Bill, namely, the Indian Registration (Amendment) Bill, might be changed. The Bill had been placed in Category B by the Committee in their Eighth Report. Shri Samanta was present at the meeting on invitation.

6. After hearing the points urged by the Member-in-charge of the Bill, the Committee decided to recommend that the Bill might be placed in Category A. The Committee felt that the principle underlying this Bill was the same as that underlying the Caste Distinctions Removal Bill by Shri Fuljhji B. Dabhi which had been reclassified and placed in Category A by the Committee in their Twenty-fifth Report and the considerations that weighed with the Committee in the case of the latter applied equally to the former Bill also.

7. The Committee then considered the letter from Shri Nand Lal Sharma requesting that the classification of his Bill, namely, the Prevention of Cow Slaughter Bill, might be changed. The Bill had been placed in Category B by the Committee in their Eighth Report, subject to review, if circumstances demanded, after the disposal of the Indian Cattle Preservation Bill by Seth Govind Das. The Member-in-charge of the Bill, though invited, was not present at the sitting.

8. In view of the fact that Shri Nand Lal Sharma's Bill was substantially similar to Seth Govind Das's Bill, the motion for consideration of which was, after a thorough discussion, negatived by the House on the 2nd April, 1955, the Committee was of the opinion that it was not necessary to change the classification of Shri Nand Lal Sharma's Bill from Category B to Category A.

IV. Recommendations**9. The Committee recommends:—**

- (i) that the time allotted by the Committee for the discussion of each of the three Bills indicated in the Appendix be agreed to by the House;
- (ii) that the original classification of the Indian Registration (Amendment) Bill by Shri Satis Chandra Samanta be changed from Category B to Category A; and
- (iii) that the original classification of the Prevention of Cow Slaughter Bill by Shri Nand Lal Sharma should not be changed from Category B to Category A.

GANESH SADASHIV ALTEKAR.

NEW DELHI;
The 27th April, 1955.

APPENDIX I

Allocation of time for discussion of Bills.

| Sl. No. | The name of the Bill and the member-in-charge | Time allotted by the Committee |
|------------|------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|
| 1 | Benares Hindu University (Amendment) Bill (<i>Amendment of section 17</i>) by Shri Raghunath Singh. (Bill No. 17 of 1954). | 1½ hours. <input checked="" type="checkbox"/> |
| 2 | Advanced Age Marriage Restraint Bill by Shri Diwan Chand Sharma. (Bill No. 16 of 1954). | 2 hours. <input checked="" type="checkbox"/> |
| 3 | Children's Protection Bill by Shrimati Sushama Sen. (Bill No. 20 of 1953). | 1 hour. <input checked="" type="checkbox"/> |

APPENDIX II

Motion re: Adoption of the Twenty-ninth Report of Committee on Private Members' Bills and Resolutions.

The following motion was moved by Shri Ganesh Sadashiv Altekar and was adopted by the House on the 29th April, 1955:—

“That this House agrees with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1955.”

[L.S. Deb., dated 29th April, 1955.]